

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20875/2021

(Arising out of impugned final judgment and order dated 28-09-2020 in MFA No. 3183/2018 passed by the High Court Of Karnataka At Bengaluru)

BENSON GEORGE

Petitioner(s)

VERSUS

RELIANCE GENERAL INSURANCE CO. LTD. & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 04-01-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Rohan Thawani, Adv.  
Mr. B. Vishwanath Bhandarkar, Adv.  
Mr. Karunakar Mahalik, AOR  
Mr. Sarbendra Kumar, Adv.  
Mr. Gouranga Biswal, Adv.  
Mr. Manoranjan Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 21.02.2022.

*Dasti*, in addition, insofar as the Respondent No.1 - Insurance Company is concerned is permitted.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER